



2026:AHC:167019-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 1562 of 2026**

Sachin And 7 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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| Counsel for Petitioner(s) | : | Ashwini Kumar Srivastava |
| Counsel for Respondent(s) | : | C.S.C.                   |

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**Court No. - 48**

**HON'BLE CHANDRA DHARI SINGH, J.**  
**HON'BLE TARUN SAXENA, J.**

1. The instant writ petition has been filed seeking following main reliefs:-

*"(i) Issue a Writ, order or direction in the nature of certiorari quashing the impugned F.I.R dated 04.11.2025 lodged by Respondent no. 3 in police Station Kankar kheda, District Meerut registered as Case Crime No. 0805 of 2025 u/s 85, 115 [2], 352, 351 [2] B.N.S and 3/4 D.P.Act [Annexure no.1 of the writ petition].*

*(ii) Issue any other order or direction as this Hon'ble Court may deem fit and proper under the present circumstances of the case."*

2. Learned counsel appearing on behalf of the petitioner has submitted that the parties concerned have settled their disputes amicably. It is further submitted that the parties concerned shall abide by all the terms and conditions mentioned in the said settlement agreement which is on record. The terms and conditions of the said settlement agreement reads as under:-

*"1. यह कि इस समझौतेनामे से पूर्व द्वितीय पक्ष ने प्रथम पक्ष के विरुद्ध एफ०आई०आर० सं०- 0805/2025 दिनांक 04-11-2025 को थाना कंकरखेडा में दर्ज करायी थी या इसके अतिरिक्त द्वितीय पक्ष ने प्रथम पक्ष के विरुद्ध जो भी कोई कानूनी कार्यवाही कर रखी होगी उसे वह स्वयं वापिस ले लेगी।*

*2. यह कि इस समझौतेनामे के बाद द्वितीय पक्ष प्रथम पक्ष के साथ रहकर प्रेम पूर्वक जीवन निर्वाह करेगी तथा*

कभी कोई ऐसा कार्य नहीं करेगी जिससे दोनों का गृहस्थ जीवन प्रभावित हो।

3. यह कि प्रथम पक्ष भी द्वितीय पक्ष को प्रेम पूर्वक रखेगा तथा कोई ऐसा अवैधानिक कार्य नहीं करेगा जिससे परिवारिक जीवन प्रभावित हो।

4. यह कि प्रथम पक्ष व द्वितीय पक्ष से उत्पन्न सन्तान अक्षित आयु 20 माह को द्वितीय पक्ष उसके दादा-दादी से मिलने जुलने में रोक टोक नहीं करेगी।

5. यह कि प्रथम पक्ष भी द्वितीय पक्ष एवं उसकी सन्तान का भरण पोषण तथा शिक्षा आदि की व्यवस्था स्वयं करेगा।

6. यह कि द्वितीय पक्ष के रहने सहने सम्बन्धित सभी आवश्यकताओं की पूर्ति प्रथम पक्ष करेगा।

7. यह कि दोनों पक्षकार एक दूसरे की रजामंदी से ही कोई कार्य करेंगे व इसमें अन्य किसी तीसरे पक्ष का कोई हस्तक्षेप नहीं होगा।

8. यह कि इस समझौतेनामे के पश्चात दोनों पक्ष सभी आपसी मनमुटाव, गिले शिकवे भूलाकर एक दूसरे के साथ-साथ खुशहाल गृहस्थ जीवन का निर्वाहन करेंगे जिसमें किसी भी पक्ष को कोई एतराज नहीं होगा।”

3. Learned counsel for the parties further submit that since all the disputes between the parties concerned have already been settled, as stated above, the impugned First Information Report dated 04.11.2025 against the petitioners deserves to be quashed.

4. Learned Additional Government Advocate appearing on behalf of the State-respondents has not disputed the facts of the settlement agreement.

5. Heard Mr. Ashwini Kumar Srivastava, learned counsel appearing on behalf of the petitioners and learned A.G.A. appearing on behalf of the State-respondents.

6. We have perused the settlement agreement dated 17.03.2026.

7. Taking into consideration the submissions made by learned counsel appearing on behalf of the petitioners, learned A.G.A. appearing on behalf of the State-respondents, the settlement agreement dated 17.03.2026 and the statement made by the learned counsel for the petitioners that they shall abide by all the

terms and conditions of the said compromise deed, we have satisfied that no purpose would be served to put the petitioners on trial.

8. In view of the above-said facts as well as law laid down by the Apex Court in the judgment of **Gian Singh Vs. State of Punjab & Another (2012) 10 SCC 303**, we are inclined to allow this writ petition.

9. Accordingly, the present writ petition is ***allowed***.

10. The impugned F.I.R. dated 04.11.2025 in connection with Case Crime No. 0805 of 2025 u/s 85, 115 [2], 352, 351 [2] B.N.S and 3/4 D.P.Act police Station Kankar kheda, District Meerut along with all consequential proceedings, are hereby quashed.

**August 10, 2026**  
Saurabh

(Tarun Saxena,J.) (Chandra Dhari Singh,J.)